

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.20178/2019

(Dinesh Choudhary s/o Mohanlal Choudhary

Versus

The State of Madhya Pradesh)

Indore, Dated 16.05.2019

Mr. Rakesh Tiwari, learned counsel for the applicant.

Mr. Lokesh Bhargava, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This first application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.203/2019 registered at Police Station Tejaji Nagar, Indore District Indore (MP) for offence punishable under Section 34 (2) of the Madhya Pradesh Excise Act, 1915.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw the bail application.

Prayer allowed.

Accordingly, Miscellaneous Criminal Case No.20178/2019 is dismissed as withdrawn.

(S.K. Awasthi)
Judge